

4. Mullikapalle
5. Bhekulajan
6. Rajali
7. Rungaliting
8. Tamulikhath

Two more discoveries namely Kizhvalur and Adavipalem are likely to be put on trial production by August '96 and early 1997-98.

The schedule of putting the balance structures/fields on production would depend upon the result of further techno-economical evaluation/assessment.

As regards quantum of production likely to be obtained from these new oil/gas fields/structures, the same can be firmed up after generation of field production potential data to be established through delineation drilling, trial production data, assessment of recoverable reserves, petrophysical properties etc.

NRI Investment in Land

804. SHRI RAMCHANDRA VEERAPPA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to encourage NRIs to purchase land and investment in housing industry;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (c). The Government has formulated a scheme for encouraging non-residents of Indian nationality/origin to invest in urban development and housing. The scheme is open to individuals as well as Overseas Corporate Bodies (OCBs) predominantly-owned by non-residents of Indian nationality/origin. The activities covered under the scheme as eligible for investment are :

- (i) Development of serviced plots and construction of built-up residential premises;
- (ii) real estate, covering construction of residential and commercial premises, including business centres and offices;
- (iii) development of townships;
- (iv) city and regional-level urban infrastructure facilities, including roads and bridges;
- (v) manufacturing of building materials;
- (vi) participatory/collaborative ventures with Indian builders/entrepreneurs in (i) to (v);
- (vii) investments in Housing Finance Companies;
- (viii) acquisition with repatriation of investment benefit of residential properties upto a maximum of two such properties;

(ix) acquisition of commercial immovable properties with repatriation of investment benefit; and

(x) gifting of two residential properties to a relative.

N.S.A.P.

805. SHRIMATI VASUNDHARA RAJE : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the name of the States where the National Social Assistance Programme is being implemented;

(b) since when such programmes are being implemented and the main components of this programme;

(c) the funds allocated to different States during the last one year under the programme and the achievements made so far during the said period; and

(d) the steps taken to implement the programme effectively?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) The National Social Assistance Programme (NSAP) is being implemented throughout the country.

(b) The NSAP is being implemented with effect from 15.8 1995. The three components of the NSAP are -

- (i) The National Old Age Pension Scheme
- (ii) The National Family Benefit Scheme
- (iii) The National Maternity Benefit Scheme

(c) The Statement regarding allocation of funds to the States/UTs during the last year 1995-96 alongwith the physical and financial progress achieved for the said period is attached. The States of Arunachal Pradesh, Assam, Gujarat, Karnataka, Meghalaya, Rajasthan and Union Territories of Andaman & Nicobar Islands, Chandigarh, Lakshadweep, Pondicherry and NCT of Delhi have yet to send their reports.

(d) The important steps taken for the effective implementation of the NSAP are :-

- (i) Guidelines have been prepared
- (ii) Constitution of Advisory Committee on NSAP at the Central level
- (iii) Constitution of State and District Level Committees to oversee the implementation of the programme.
- (iv) Involvement of field level public functionaries and voluntary organisations and panchayats
- (v) Arrangements to monitor and evaluate the programme.
- (vi) Publicity through the print and electronic media to create awareness among the people about the programme.

STATEMENT

Sl No	States/UTs	National Old Age Pension Scheme						National Benefit Scheme						National Maternity Benefit Scheme					
		Allocation	Release	Exp	Ceiling	Bene- ficiaries	Allocation	Release	Exp	Ceiling	Bene- ficiaries	Allocation	Release	Exp	Ceiling	Bene- ficiaries			
1	Andhra Pradesh	2593.74	2593.74	1075.02	466000	260612	1334.93	1334.93	1109.60	24563	20390	746.75	746.75	622.28	242625	207427			
2	Arunachal Pradesh	9.45	4.68	NR	1700	NR	3.47	1.71	NR	63	NR	3.93	1.95	NR	1313	NR			
3	Assam	396.55	195.83	NR	70100	NR	378.85	188.21	NR	7063	NR	178.01	87.79	NR	58563	NR			
4	Bihar	4306.54	2109.72	9.75	774400	NR	2151.32	1090.36	2.46	39563	398	1164.19	572.00	153	376750	1148			
5	Goa	12.303	8.09	0.67	2200	447	6.80	3.37	1.10	125	17	5.03	26	0.003	1750	1			
6	Gujarat	890.42	441.19	NR	160100	NR	448.49	222.33	NR	8250	NR	240.09	118.25	NR	77875	NR			
7	Haryana	209.75	209.75	100.09	37700	33808	92.39	45.72	NR	1688	NR	72.38	35.72	NR	23875	NR			
8	Himachal Pradesh	64.56	64.58	17.50	11600	8619	24.17	11.95	NR	438	NR	21.23	13.42	NR	9063	NR			
9	J & K	147.86	147.86	44.55	26600	102265	55.24	27.3	11.25	1000	247	62.15	308	6.94	20750	2224			
10	Karnataka	1755.94	870.28	NR	316200	NR	775.07	383.69	NR	14188	NR	483.61	237.98	NR	157188	NR			
11	Kerala	796.65	354.55	104.54	144500	38279	206.13	90.57	4.00	3688	70	147.01	64.88	0.42	46938	140			
12	Madhya Pradesh	2736.86	2736.86	772.71	489800	181814	1661.31	823.85	NR	30688	NR	933.18	457.60	NR	305500	NR			
13	Maharashtra	2785.13	1380.48	18.73	501700	7364	1225.51	606.69	4.76	22438	80	735.62	361.76	0.89	238375	276			
14	Manipur	19.47	9.65	8.91	3500	NR	6.93	3.42	3.33	125	NR	8.23	4.07	3.63	2750	NR			
15	Meghalaya	18.4	9.06	NR	3400	NR	6.66	3.27	NR	125	NR	7.86	3.74	NR	2625	NR			
16	Mizoram	7.96	3.86	3.86	1400	1330	3.49	1.7	1.70	63	83	3.28	1.58	1.63	1063	1265			
17	Nagaland	13.31	13.31	3.36	2400	NR	5.55	3.53	0.87	63	NR	5.59	5.59	1.38	1875	NR			
18	Orissa	1583.99	784.08	373.32	283400	174331	1029.29	510.09	1.85	19063	18	488.07	240.08	4.17	158375	1389			
19	Punjab	202.23	202.23	194.94	36500	36514	75.59	37.38	33.61	1375	579	51.82	25.48	11.47	168125	3669			
20	Rajasthan	1114.67	552.07	NR	200000	NR	539.04	266.89	NR	9875	NR	410.60	202.67	NR	135688	NR			
21	Sikkim	3.85	3.85	2.12	800	800	3.20	1.67	NR	63	NR	1.90	0.94	NR	625	NR			
22	Tamilnadu	2179.81	2179.81	1080.53	391900	NR	1130.00	1130	560.08	20813	NR	563.60	563.6	276.86	181563	NR			
23	Tripura	29.47	29.47	29.00	5300	NR	10.4	10.4	10.21	188	NR	12.34	12.34	12.34	4125	NR			
24	Uttar Pradesh	5727.83	5727.83	11017.38	1027500	764671	3147.28	3147.28	684.68	58000	12651	177792	1777.92	509.87	579813	169589			
25	West Bengal	1971.02	976.31	888.25	353900	353900	1071.36	531.09	450.60	19750	18643	558.14	274.49	200.00	180875	170733			
26	A & N Islands	3.39	1.68	NR	600	NR	3.35	1.69	NR	63	NR	1.34	0.69	NR	438	NR			
27	Chandigarh	7.26	3.59	NR	1300	1187	3.42	1.72	0.10	83	1	3.19	1.57	0.15	1063	5			
28	D & N Haveli	1.73	0.85	0.23	300	300	3.31	1.65	1.61	63	88	0.61	0.29	0.26	188	28			
29	Daman & Diu	1.18	0.52	0.44	200	86	3.31	1.48	1.30	63	24	0.41	0.18	0.08	125	24			
30	NCT Delhi	105.69	52.4	NR	19000	NR	38.08	18.85	NR	6875	NR	44.34	21.85	NR	14813	NR			
31	Lakshadweep	0.64	0.30	NR	100	NR	3.30	1.62	NR	63	NR	0.23	0.22	NR	63	NR			
32	Pondicherry	8.35	4.16	NR	1500	NR	3.43	1.68	NR	63	NR	3.56	1.78	NR	1188	NR			
Total		29706.01	21670.61	15745.9	5335600	1871227	15450.67	10506.68	2883.08	2905.11	53289	8736.79	5870.55	1653.91	2995945	557918			

* States of Andhra Pradesh and Uttar Pradesh have merged their State Old Age Pension Scheme into NODAPS